

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1151
TO BE ANSWERED ON- 25/07/2022

TRIBAL SUB-PLAN

1151. SHRI S. VENKATESAN:
SHRI ARJUN LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the amount allocated under Tribal Sub-Plan (TSP) during the last five year/ministry-wise;
- (b) the amount that was utilised out of allocated amount under TSP during the said period, ministry-wise;
- (c) the formula that is adopted for allocation to TSP and percentage of allocations made to the total spending in the budget in the said years; and
- (d) the details of the work done/achievements gained under the said scheme of TSP, State/UT-wise especially in tribal areas of Rajasthan?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) & (b): The amount allocated and expenditure made under Tribal Sub-Plan (TSP)/Schedule Tribe Component (STC)/Development Action Plan for STs (DAPST) by the obligated Central Ministries/Departments during the last five years is given at **Annexure I**.

(c): NITI Aayog from time-to-time issues guidelines for implementing TSP by Central Ministries/Departments. As per the latest guidelines, Central Ministries / Departments have been mandated by NITI Aayog to earmark TSP/STC/DAPST funds in the range of 4.3 to 17.5 percent of their total Scheme allocation every year for tribal development. Ministry/Department wise mandated norm for allocation of TSP/STC/DAPST funds as per the guideline of NITI Aayog are given at **Annexure II**. State Governments are also supposed to earmark TSP funds in proportion to ST population (Census 2011) in the State with respect to total State Plan.

(d): Details of development work undertaken under some of the major schemes under TSP/STC/DAPST across country including Rajasthan are given below:

(i) Pradhan Mantri Awas Yojana – Gramin (PMAY- G): Department of Rural Development is implementing rural housing scheme PMAY-G w.e.f. 1st April, 2016 to provide assistance to eligible rural households for construction of Pucca houses with basic amenities to achieve the objective of Housing for All in rural areas. State-wise no of houses sanctioned and completed under PMAY-G for Scheduled Tribes (STs) is given at **Annexure III**.

(ii) Pradhan Mantri Awas Yojana - Urban (PMAY- U) addresses urban housing shortage among the EWS/LIG and MIG categories including the slum dwellers by ensuring pucca houses to all eligible urban households. State/UT wise details of houses sanctioned for ST beneficiaries under PMAY-U are given at **Annexure IV**.

(iii) Jal Jeevan Mission: Jal Jeevan Mission, a centrally sponsored programme, aims to provide tap water connection to every rural household of the country by 2024. The goal is universal

coverage of all rural households across the country and as such encompasses overall rural ST population/ households as well. Department of Drinking Water and Sanitation has informed that while allocating funds to States/ UTs, under JJM, 10% weightage is given to the Rural SC and ST population of the State. Further, 22 % and 10 % of Annual allocation under JJM is earmarked for coverage of SC and ST dominated villages respectively.

(iv) Swachh Bharat Mission Gramin (SBM G): Government had launched Swachh Bharat Mission (Grameen) [SBM(G)] with effect from 2nd October, 2014 with the main aim to make the rural areas (including tribal areas) of the country Open Defecation Free (ODF) by 2nd October, 2019. All the villages (including Tribal areas) in the country have already declared themselves ODF. Having achieved the outcome of the ODF, Phase II of SBM (G) is being implemented with the focus on ODF sustainability and to cover all the villages with solid and liquid waste management. State/UT-wise, No. of Individual household latrines (IHHLs) constructed for Schedule Tribes (STs) under SBM(G) during last 5 years are at **Annexure V**.

(v) Ministry of Road Transport and Highways (MoRTH) is primarily responsible for development and maintenance of National Highways (NHs). State-wise details of road constructed under TSP by MoRTH in 2020-21 and 2021-22 are given at **Annexure VI**.

(vi) National Rural Health Mission (NRHM) is a sub-Mission under the overarching National Health Mission (NHM), along with National Urban Health Mission (NUHM) as the other sub-Mission. It is implemented in all the States/UTs in the country. The National Health Mission (NHM) aims for attainment of universal access to equitable, affordable and quality health care services, accountable and responsive to people's needs, with effective inter-sectoral convergent action to address the wider social determinants of health. As per Rural Health Statistics 2020-21, status of Health Infrastructure (Sub Centres, Primary Health Centres & Community Health Centres) in Tribal Areas is given at **Annexure VII**.

(vii) Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)/Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY): Under scheme of Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) 100% grants was provided to the State Governments for activities related to education, health, sanitation, water supply, livelihood, skill development, Ashram Schools, Boys and Girls Hostels, Vocational Training Centres (VTCs), minor infrastructure, etc. to bridge the gap between Scheduled Tribe (ST) population and others as a critical gap filling measure. The Scheme has been revamped as Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY).

The Ministry has identified 36,428 villages with 50% tribal population and 500 STs having major infrastructure gaps based on Mission Antyodaya data of Department of Rural Development and being covered under PMAAGY. The relevant schemes of different Central Ministries under TSP have been identified for convergence. States are encouraged to supplement with State TSP funds, District Mineral Funds (DMF) and Finance Commission grants. Details of the funds released under the scheme of SCA to TSS/PMAAGY during last five years are given at **Annexure VIII**.

(viii) Grants under Article 275(1) of the Constitution: Under the programme of Proviso to Article 275(1) of Constitution, Grants are released to 26 States, having ST population for raising the level of Administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the States Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc. Details of the funds released under 'Grants under Article 275(1) of the Constitution' during last five years are given at **Annexure IX**.

(ix) Eklavya Model Residential School (EMRS): The scheme of Eklavya Model Residential Schools (EMRSs) was introduced in the year 1997-98 to impart quality education exclusively to ST children with an objective to provide quality middle and high-level education to Scheduled Tribe (ST) students in remote areas in order to enable them to avail of reservation in high and professional educational courses and get jobs in government and public and private sectors. Realizing the importance of the EMRS, in the Union Budget of 2018-19, Government announced that "The Government is committed to provide the best quality education to the tribal children in their own environment. To realize this mission, it has been decided that every block with more than 50% ST population and at least 20,000 tribal persons, will have an Eklavya Model Residential School. Eklavya schools will be on par with Navodaya Vidyalayas and will have special facilities for preserving local art and culture besides providing training in sports and skill development."

It was a component of Grants under Article 275(1) of the Constitution. During 2018-19, a separate scheme was introduced. In terms of the aforesaid Budget announcement, Cabinet Committee on Economic Affairs (CCEA), in its meeting held on 17.12.18, inter-alia approved the revamping of the EMRS Scheme. State-wise no of sanctioned and functional EMRS schools is given at **Annexure X**.

(x) The Ministry of Tribal Affairs is implementing Pradhan Mantri Janajatiya Vikas Mission (PMJVM) which *inter alia* comprises the component of Mechanism for Marketing of Minor Forest Produce (MFP) through 'Minimum Support Price (MSP) and Development of Value Chain for MFP'. TRIFED is the nodal agency for implementing the scheme. One of the sub-components of PMJVM is the Van Dhan Yojana (VDY). It emphasizes the enterprise route for generating additional income to the village level primary SHG units known as Van Dhan Self Help Groups (VDSHGs). Since the launch of Van Dhan Yojana from August, 2019, TRIFED has sanctioned more than 3225 Van Dhan Vikas Kendras (55036 Van Dhan Self Help Groups) associated with more than 9.63 lakhs beneficiaries in the country.

(xi) Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes: Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of Education and Health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, etc. State wise fund released and no. of beneficiaries covered under the scheme for last five years are given at **Annexure XI and XII** respectively.

(xii) Support to National/State Scheduled Tribes Finance and Development Corporations (NSTFDC/STFDCS): National Scheduled Tribes Finance and Development Corporation (NSTFDC) is an apex organisation set up on 10.04.2001, exclusively for economic development of Scheduled Tribes. The Corporation continues to function as a catalytic agent for promoting economic development activities of STs by providing financial assistance at concessional rates of interest. State-wise numbers of beneficiaries assisted under various schemes of NSTFDC during the last five years are given at **Annexure XIII**.

Under Pre-Matric and Post-Matric Scholarship, the Ministry provides scholarships to around 33-35 lakhs ST students every year. Ministry also provides funds for development of tribals under its schemes, "Development of Particularly Vulnerable Tribal Groups (PVTGs)" and "Support to Tribal Research Institutes (TRIs)" etc.

Annexure I

Annexure I referred to in reply to parts (a) & (b) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding "TRIBAL SUB-PLAN"

Obligated Ministries/Departments wise STC funds Allocation (BE) and release/expenditure during last five years

(Rs. in Crore)

SN	Ministries / Departments	2017-18		2018-19		2019-20		2020-21		2021-22	
		Budget Estimates (BE)	Exp.	Budget Estimates (BE)	Exp.	Budget Estimates (BE)	Exp.	Budget Estimates (BE)	Exp.	Budget Estimates (BE)	Exp.*
1	Department of Agricultural Research and Education	75.00	93.16	125.82	106.71	114.81	105.91	118.65	102.81	115.50	98.46
2	Department of Agriculture, Cooperation and Farmers' Welfare	3293.28	2196.31	3965.37	3354.76	11168.01	8434.19	11507.65	9677.81	10528.73	10073.2
3	Department of Animal Husbandry & Dairying	--	--	246.64	251.49	235.73	220.87	270.89	241.34	265.29	222.82
4	Department of Commerce	--	--	25.00	25.01	25.01	24.99	25.00	15.45	25.00	15.53
5	Department of Consumer Affairs	--	--	3.00	2.58	2.66	1.00	2.58	1.71	1.92	1.92
6	Department of Empowerment of Persons with Disabilities	56.81	64.11	71.50	69.29	88.22	61.81	68.56	38.90	61.04	46.69
7	Department of Fisheries	--	--	--	--	53.83	45.87	53.00	62.89	91.52	109.38
8	Department of Food and Public Distribution	--	--	6.00	6.00	2.00	--	--	5421.31	10814.48	12389.97
9	Department of Health and Family Welfare	2972.86	2971.41	3155.08	3490.82	4042.09	3851.10	4300.00	4005.39	4260.20	4262.69
10	Department of Higher Education	1477.00	1380.29	1480.00	1264.48	1605.00	1416.99	1640.00	1294.21	1963.45	1459.86
11	Department of Land Resources	225.00	186.02	250.10	189.98	221.60	161.54	223.87	134.81	215.01	223.76
12	Department of Rural Development	5931.69	5991.82	5741.93	5377.64	5984.12	5904.17	5026.00	5167.14	15127.24	18652.61
13	Department of School Education and Literacy	4868.03	4871.18	4908.31	4900.56	5831.51	5627.30	5844.00	4099.62	5297.40	4199.99
14	Department of Science and Technology	101.00	45.90	104.85	99.03	115.78	108.53	137.69	87.76	125.45	93.62
15	Department of Telecommunications	39.00	0.72	677.00	504.47	800.57	83.28	357.89	290.20	401.01	411.73
16	Department of Water Resources, River Development and Ganga Rejuvenation	50.10	50.20	162.20	108.91	272.20	227.76	279.63	186.18	197.17	344.53
17	Department of Drinking Water and Sanitation	1999.83	2399.73	2234.31	1852.04	1999.47	1833.89	2149.41	1623.40	5897.18	4310.62
18	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	20.55	25.57	26.00	4.00	35.00	26.00	37.70	31.70	35.80	34.71
19	Ministry of Coal	30.75	36.40	30.53	30.53	94.35	98.75	70.52	83.66	36.11	72.59
20	Ministry of Culture	35.10	27.56	35.10	24.45	35.10	21.92	24.86	11.43	19.57	17.83
21	Ministry of Development of North Eastern Region	716.00	812.71	527.25	567.13	810.50	741.20	822.92	563.60	716.87	716.61
22	Ministry of Electronics and Information Technology	78.16	95.53	206.00	225.76	251.32	211.51	265.19	204.00	456.03	343.72
23	Ministry of Environment, Forests and Climate Change	5.50	5.50	70.35	78.41	102.50	93.23	127.00	96.59	152.00	123.54
24	Ministry of Food Processing Industries	--	--	55.00	5.75	47.34	0.35	46.50	27.70	47.30	28.62

25	Ministry of Housing and Urban Affairs	153.00	262.22	291.68	288.36	324.71	325.06	164.03	369.08	174.50	563.17
26	Ministry of Labour and Employment	564.03	497.07	607.74	748.62	929.06	845.45	977.95	1101.60	1084.12	2,043.33
27	Ministry of Micro, Small and Medium Enterprises	497.92	508.97	587.74	826.92	560.39	773.54	634.13	553.87	350.50	1468.58
28	Ministry of Mines	12.70	10.99	9.63	10.59	25.55	23.80	23.23	23.13	15.03	17.48
29	Ministry of New and Renewable Energy	92.00	71.05	217.00	188.18	441.00	279.92	486.00	200.98	486.00	239.65
30	Ministry of Panchayati Raj	62.27	57.40	57.40	62.82	62.82	61.16	74.62	56.48	78.86	125.08
31	Ministry of Petroleum and Natural Gas	--	--	--	--	1570.21	1619.80	1840.50	1134.14	555.99	92.23
32	Ministry of Power	--	--	976.30	496.02	803.79	706.11	857.00	391.99	765.60	722.52
33	Ministry of Road Transport and Highways	400.00	523.50	2700.00	2355.56	2610.00	2393.57	2920.00	3404.57	4125.00	4501.1
34	Ministry of Skill Development and Entrepreneurship	238.15	150.96	251.68	219.11	214.59	172.41	209.65	187.84	191.83	146.18
35	Ministry of Textiles	63.95	61.81	109.84	74.26	216.99	158.05	222.55	115.53	202.79	157.61
36	Ministry of Tourism	43.75	--	87.57	--	90.00	55.00	102.00	49.00	82.00	34
37	Ministry of Tribal Affairs	5300.14	5285.67	5957.18	5954.78	6847.89	7170.72	7355.76	5461.67	7484.07	6125.51
38	Ministry of Women and Child Development	1420.00	1513.49	1677.19	1466.55	2486.64	1787.30	2555.95	1429.80	2077.93	1967.27
39	Ministry of Youth Affairs and Sports	138.90	132.51	164.65	121.20	161.17	182.35	201.35	116.32	121.25	102.16
40	Department of Fertilizers	--	--	--	--	--	--	--	--	3592.57	6782.82
41	Department of Pharmaceuticals	--	--	--	--	--	--	--	18.49	17.00	26.79

* Provisional

Data Source: Statement 10B of Union Budget for 2017-18 to 2020-21 and STC MIS Portal for 2021-22 (As on 16th July 2022)

Annexure II referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

S.NO.	Ministry / Department	Earmarking Percentage Prescribed by NITI Aayog*
1	Department of Agricultural Research and Education	4.30
2	Department of Agriculture, Cooperation and Farmers' Welfare	8.60
3	Department of Animal Husbandry & Dairying	8.60
4	Department of Commerce	4.30
5	Department of Consumer Affairs	4.30
6	Department of Empowerment of Persons with Disabilities	8.60
7	Department of Fisheries	8.60
8	Department of Higher Education	8.60
9	Department of Land Resources	10.00
10	Department of School Education and Literacy	10.70
11	Department of Science and Technology	4.30
12	Department of Telecommunications	4.30
13	Department of Water Resources, River Development and Ganga Rejuvenation	8.60
14	Department of Drinking Water and Sanitation	10.00
15	Department of Health and Family Welfare	8.60
16	Department of Rural Development	17.50
17	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	4.30
18	Ministry of Coal	8.60
19	Ministry of Culture	4.30
20	Ministry of Development of North Eastern Region	8.60
21	Ministry of Electronics and Information Technology	6.70
22	Ministry of Environment, Forests and Climate Change	8.60
23	Ministry of Food Processing Industries	4.30
24	Ministry of Housing and Urban Affairs	4.30
25	Ministry of Labour and Employment	8.60
26	Ministry of Micro, Small and Medium Enterprises	8.60
27	Ministry of Mines	4.30
28	Ministry of New and Renewable Energy	8.60
29	Ministry of Panchayati Raj	8.60
30	Ministry of Petroleum and Natural Gas	4.30
31	Ministry of Power	8.60
32	Ministry of Road Transport and Highways	4.30
33	Ministry of Skill Development and Entrepreneurship	8.60
34	Ministry of Textiles	8.60
35	Ministry of Tourism	4.30
36	Ministry of Tribal Affairs	100.00
37	Ministry of Women and Child Development	8.60
38	Ministry of Youth Affairs and Sports	8.60
39	Department of Pharmaceuticals	4.30
40	Department of Food and Public Distribution	4.30
41	Department of Fertilizers	4.30

* Minimum percentage of allocation for TSP/STC/DAPST is 4.3 percent.

Annexure III referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

State-wise no of houses sanctioned and completed under PMAY-G for STs

SNo	State Name	Sanctioned	Completed
1	Arunachal Pradesh	33494	4964
2	Assam	183375	96024
3	Bihar	98480	38107
4	Chhattisgarh	442583	314783
5	Goa	80	57
6	Gujarat	204605	185134
7	Haryana	117	46
8	Himachal Pradesh	2201	1561
9	Jammu and Kashmir	72562	29616
10	Jharkhand	535655	416760
11	Kerala	2854	1289
12	Madhya Pradesh	1403602	1020301
13	Maharashtra	404809	280448
14	Manipur	21632	9444
15	Meghalaya	57735	28888
16	Mizoram	13460	5521
17	Nagaland	22003	4119
18	Odisha	630360	586287
19	Punjab	109	2
20	Rajasthan	623866	494436
21	Sikkim	640	470
22	Tamil Nadu	25219	15018
23	Tripura	105404	52974
24	Uttar Pradesh	46538	45394
25	Uttarakhand	2421	1975
26	West Bengal	320288	302045
27	Andaman and Nicobar	11	8
28	Dadra and Nagar Haveli and Daman and Diu	5549	2137
29	Lakshadweep	53	44
30	Puducherry	0	0
31	Andhra Pradesh	10474	7099
32	Karnataka	27536	20440
33	Telangana	0	0
34	Ladakh	1899	1421

Source: Awaassoft, Ministry of Rural Development (As on: 19/07/2022 11:43:04)

Note: Figures for Dadra and Nagar Haveli and Daman and Diu have been merged.

Annexure IV referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

State/UT wise details of ST houses sanctioned for beneficiaries under PMAY-U

Sl. No.	State/UT	Number of houses sanctioned for ST Beneficiaries
1	Andaman and Nicobar (UT)	-
2	Andhra Pradesh	85,198
3	Arunachal Pradesh	7,406
4	Assam	21,463
5	Bihar	10,386
6	Chandigarh (UT)	1
7	Chhattisgarh	35,306
8	Dadra and Nagar Haveli and Daman and Diu	1,405
9	Delhi (NCR)	103
10	Goa	18
11	Gujarat	47,838
12	Haryana	76
13	Himachal Pradesh	415
14	Jammu and Kashmir (UT)	1,149
15	Jharkhand	25,285
16	Karnataka	58,438
17	Kerala	2,166
18	Ladakh (UT)	993
19	Lakshadweep (UT)	-
20	Madhya Pradesh	1,09,302
21	Maharashtra	33,748
22	Manipur	1,163
23	Meghalaya	4,711
24	Mizoram	39,918
25	Nagaland	32,624
26	Odisha	27,717
27	Puducherry (UT)	78
28	Punjab	5,131
29	Rajasthan	14,722
30	Sikkim	201
31	Tamil Nadu	20,853
32	Telangana	13,611
33	Tripura	3,289
34	Uttar Pradesh	35,865
35	Uttarakhand	449
36	West Bengal	19,438

Annexure V referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

State/UT-wise, No. of IHHLs constructed for STs during last five years under SBM(G)

State/UT	2017-18	2018-19	2019-20	2020-21	2021-22
A & N Islands	0	3	0	0	0
Andhra Pradesh	217895	32288	23914	5524	474
Arunachal Pradesh	36704	14411	1896	9321	3325
Assam	124328	120232	59841	55212	11462
Bihar	74975	115849	28671	9699	341
Chhattisgarh	473249	32742	15153	8622	19000
D & N Haveli and Daman & Diu	13064	6302	0	666	1385
Goa	2412	0	0	3147	0
Gujarat	135278	41409	239589	105473	49031
Haryana	1997	512	116	14	24
Himachal Pradesh	0	0	11	0	773
Jammu & Kashmir	80605	56182	3584	11116	1373
Jharkhand	373336	265800	57307	141499	4502
Karnataka	169932	92005	24735	18619	7811
Kerala	0	0	27	457	97
Ladakh	8350	0	1806	0	982
Lakshadweep	0	0	0	0	0
Madhya Pradesh	680055	313437	86616	40501	44314
Maharashtra	365639	46359	100116	37010	13636
Manipur	32796	44993	9686	1476	806
Meghalaya	69178	1	9328	28921	29055
Mizoram	23945	3129	714	2421	6478
Nagaland	19198	50645	1321	3521	9308
Odisha	152761	474771	370151	53146	43520
Puducherry	17	40	2	5	2
Punjab	668	616	1367	543	128
Rajasthan	442326	16335	79684	75276	16289
Sikkim	0	983	296	747	1589
Tamil Nadu	54920	12186	2031	915	1702
Telangana	135245	111898	122002	22285	1445
Tripura	12114	50939	32830	19763	4243
Uttar Pradesh	86919	155084	41904	7296	3209
Uttarakhand	3363	36	296	271	915
West Bengal	123145	141549	67057	50666	16006

Annexure VI referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

State-wise details of road constructed under TSP in 2020-21 and 2021-22 by MoRTH

S. No.	Scheme/State/Agency	2020-21 Length Completed (in Km)	2021-22 Length Completed (in Km)
A	NH(O)-TSP		
A.1	State PWD		
A.1.1	Andhra Pradesh	0	35.40
A.1.2	Arunachal Pradesh	5.47	37.90
A.1.3	Chhattisgarh	17.75	12.35
A.1.4	Maharashtra	340.00	177.00
A.1.5	Meghalaya	0.00	8.70
A.1.6	Mizoram	106.38	54.98
A.1.7	Nagaland	51.56	59.83
A.1.8	Rajasthan	41.00	37.00
	Subtotal (State PWD)	562.16	423.16
A.2	NHIDCL#	97.14	15.34
	Total NH(O)-TSP	659.30	438.50
B	LWE-TSP		
B.1	Chhattisgarh	64.50	49.65
B.2	Jharkhand	24.50	41.00
B.2	Odisha	8.40	3.00
C	Bharatmala-TSP		
C.1	NHIDCL		72.42
	Grand Total	756.70	604.57

- Allocation not made State/UT wise

Annexure VII

Annexure VII referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

Status of Health Infrastructure in Tribal Areas

(As on 31st March 2021)

S.N.	State/UT	Sub Centers	Primary Health Centres	Community Health Centres
1.	Andhra Pradesh	822	159	20
2.	Arunachal Pradesh	347	127	57
3.	Assam	833	188	35
4.	Chhattisgarh	2944	420	92
5.	Gujarat	2871	439	92
6.	Himachal Pradesh	106	45	8
7.	Jharkhand	2465	159	100
8.	Karnataka	195	31	7
9.	Kerala	285	40	13
10.	Madhya Pradesh	3247	375	96
11.	Maharashtra	2054	317	66
12.	Manipur	240	48	8
13.	Meghalaya	451	145	28
14.	Mizoram	377	68	9
15.	Nagaland	445	138	21
16.	Odisha	2701	444	134
17.	Rajasthan	1539	202	68
18.	Sikkim	48	12	0
19.	Tamil Nadu	545	96	21
20.	Telangana	1489	202	19
21.	Tripura	439	46	8
22.	Uttarakhand	145	7	5
23.	West Bengal	1188	146	55
24.	A&N Islands ⁽¹⁾	41	4	1
25.	Dadra & Nagar Haveli and Daman & Diu	49	6	0
26.	Jammu & Kashmir	189	66	2
27.	Ladakh	289	32	7
28.	Lakshadweep ⁽¹⁾	7	4	3

Source: Rural Health Statistics 2020-21, Department of Health and Family Welfare

Notes: (1) The population is less than the norm (CHC) of 80,000.

Annexure VIII

Annexure VIII referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

Details of the funds released under the scheme of SCA to TSS/PMAAGY during last five years

(Rs. in lakh)

S.No.	States	2017-18	2018-19	2019-20	2020-21	2021-22
1	Andhra Pradesh	3624.77	5617.39	12470.50	4954.96	0
2	Arunachal Pradesh	0.00	2211.83	9224.29	7015.50	733.68
3	Assam	0.00	0.00	2710.08	4578.76	8743.02
4	Bihar	0.00	0.00	0.00	3106.00	774.44
5	Chhattisgarh	14327.57	10342.65	9415.53	8769.06	15595.8
6	Goa	559.09	352.31	0.00	724.26	0
7	Gujarat	10270.41	11765.38	8975.55	10786.40	15916.78
8	Himachal Pradesh	2291.20	3628.00	2394.18	1367.00	377.03
9	Jammu & Kashmir	3626.50	3749.80	4509.00	0.00	0
10	Jharkhand	11372.49	8564.52	6201.49	7049.64	6531.79
11	Karnataka	5955.37	5347.76	7434.00	0.00	2139.9
12	Kerala	808.43	335.00	0.00	459.15	0
13	Madhya Pradesh	22828.70	16968.97	13415.25	0.00	12268.76
14	Maharashtra	13760.38	13802.57	11929.09	0.00	0
15	Manipur	3790.38	5442.48	1434.02	0.00	427.98
16	Meghalaya	0.00	2739.20	3788.00	328.25	0
17	Mizoram	0.00	1220.00	3140.00	1236.22	580.83
18	Nagaland	0.00	3225.00	2951.12	2846.14	886.53
19	Odisha	11975.00	17553.22	8691.18	9010.42	2771.68
20	Rajasthan	10051.83	10327.93	11461.41	8662.66	7224.71
21	Sikkim	5986.00	0.00	0.00	0.00	0
22	Tamilnadu	894.10	315.00	450.56	377.47	285.32
23	Telangana	4493.55	2850.32	5361.29	4191.00	2262.18
24	Tripura	1649.77	1294.38	1362.97	1173.30	631.78
25	Uttarakhand	679.00	1012.88	600.00	757.80	0
26	Uttar Pradesh	458.35	0.00	779.91	508.83	0
27	West Bengal	5397.11	5833.41	5862.58	3746.00	0

Annexure IX

Annexure IX referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

Details of the funds released under ‘Grants under Article 275(1) of the Constitution’ during last five years

(Rs. In lakh)

S.NO.	States	2017-18	2018-19	2019-20	2020-21	2021-22
1	Andhra Pradesh	4591.11	6390.77	8942.43	2055.55	2638.65
2	Arunachal Pradesh	8378.82	12170.52	13202.25	6014.00	9830.00
3	Assam	0.00	3916.32	10802.85	4592.37	2570.000
4	Bihar	991.89	0.00	0.00	0.00	642.08
5	Chhattisgarh	10964.49	11352.92	22500.77	9976.24	11604.02
6	Goa	103.00	345.66	0.00	0.00	600.41
7	Gujarat	11384.08	11648.20	16833.88	5940.04	6923.79
8	Himachal Pradesh	2074.70	3378.16	5314.70	1161.00	1500.00
9	Jammu & Kashmir	3049.06	2051.79	5410.00	0.00	
10	Jharkhand	12386.93	7354.30	11166.77	10278.00	12264.19
11	Karnataka	5881.74	5220.61	10435.46	3305.68	3210.00
12	Kerala	803.17	472.28	633.29	0.00	0.00
13	Madhya Pradesh	22399.48	24635.30	44938.92	4279.78	5319.10
14	Maharashtra	13862.24	17015.91	23136.70	4573.16	0.00
15	Manipur	2308.80	5367.645	6151.91	0.00	0.00
16	Meghalaya	3603.40	5129.79	4799.53	492.71	1595.25
17	Mizoram	2504.41	3507.71	6598.83	1909.71	2971.54
18	Nagaland	4434.11	9194.485	6802.11	1717.38	3202.39
19	Odisha	15995.30	21449.15	15110.66	6304.62	11382.05
20	Rajasthan	10240.58	13769.23	15586.19	9166.00	10435.21
21	Sikkim	405.30	355.34	3175.35	516.00	2045.00
22	Tamil Nadu	378.00	773.57	6356.07	0.00	0.00
23	Telangana	5015.32	3248.89	9973.28	2517.00	2050.00
24	Tripura	2040.89	2006.73	2952.63	201.74	607.53
25	Uttar Pradesh	189.00	252.43	2760.71	927.426	832.71
26	Uttarakhand	1577.56	1255.265	428.37	0.00	100.65
27	West Bengal	5376.51	9235.725	12127.17	4041.14	0.00

Note: Figures upto 2019-20 also includes the amount of funds released for EMRSs. During 2018-19, a separate scheme was introduced and a separate budget was allocated to EMRS from 2019-20 onwards.

Annexure X

Annexure X referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

State wise No. of EMRSs sanctioned/ functional (as on 19.07.2022)

S. No.	State/UT	Sanctioned	Functional
1	Andhra Pradesh	28	28
2	Arunachal Pradesh	10	2
3	Assam	11	1
4	Bihar	3	0
5	Chhattisgarh	73	71
6	Dadra & Nagar Haveli and Daman & Diu	1	1
7	Gujarat	41	35
8	Himachal Pradesh	4	4
9	Jammu & Kashmir	6	0
10	Jharkhand	88	7
11	Karnataka	12	12
12	Kerala	4	2
13	Ladakh	3	0
14	Madhya Pradesh	69	63
15	Maharashtra	37	31
16	Manipur	21	3
17	Meghalaya	27	0
18	Mizoram	17	6
19	Nagaland	22	3
20	Odisha	104	27
21	Rajasthan	31	30
22	Sikkim	4	4
23	Tamil Nadu	8	8
24	Telangana	23	23
25	Tripura	21	5
26	Uttar Pradesh	4	2
27	Uttarakhand	4	3
28	West Bengal	8	7

Annexure XI referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

State wise details of fund released under the scheme of Grant-in-Aid to Voluntary Organizations Working for Welfare of STs during last five years

(In Rs.)

State	2017-18	2018-19	2019-20	2020-21	2021-22
Andhra Pradesh	129396675	12876354	10157218	5026080	16228664
Arunachal Pradesh	64288501	48711344	35595687	27184297	23778993
Assam	35386705	27934132	6213405	4061646	18512478
Chattisgarh	11248059	17482240	15948615	4900346	13036874
Delhi	1714742	540869	-	1316151	1428775
Gujarat	158562559	24011522	17888100	12098347	10403047
Himachal Pradesh	25109636	28015712	17953743	22425259	13154561
Jammu and Kashmir	1968601	1968822	1587901	4639377	2672910
Jharkhand	96628728	146529510	107514637	50136982	69711917
Karnataka	30453869	48475879	25497469	11651044	22293781
Kerala	6655688	7730092	-	12082483	14281473
Ladakh	-	-	-	-	4308595
Madhya Pradesh	52750517	96702502	49199977	22388570	110269307
Maharashtra	52734568	56691939	62859152	40257292	67398480
Manipur	26428954	20618831	33097504	28092348	60202985
Meghalaya	75703960	85142380	145347653	84500593	77602299
Mizoram	5589524	9373256	4711528	6963997	11151249
Nagaland	3079598	4515888	-	-	-
Odisha	227115120	323641558	293997570	153681894	242481660
Rajasthan	3963317	29419245	17184495	18979922	10165582
Sikkim	9081202	8501627	3046526	946123	2718360
Tamil Nadu	28049531	36032993	28908752	11703033	27473845
Telangana	46022085	5363885	1096770	5481754	5664219
Tripura	3261804	5771765	4656113	3354479	156271
Uttar Pradesh	6743175	-	-	11222937	3220666
Uttarakhand	3742689	13381104	1558170	4854462	6422488
West Bengal	93743775	80566551	64483189	47050584	57760521

Annexure XII referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

State wise no. of beneficiaries covered under the scheme of Grant-in-Aid to Voluntary Organizations Working for Welfare of STs for last five years

State/UT	2017-18	2018-19	2019-20	2020-21	2021-22
Andhra Pradesh	10065	17631	23725	16650	16495
Arunachal Pradesh	48892	24198	200340	144415	7280
Assam	48797	61145	56428	55352	13983
Chattisgarh	13894	14537	1745	8762	192
Delhi	48	50	50	50	-
Gujarat	58031	80140	83935	94972	11860
Himachal Pradesh	1154	1206	1134	1252	500
Jammu and Kashmir	366	664	-	-	-
Jharkhand	280945	272503	201142	206172	-
Karnataka	102495	82026	60503	76447	26701
Kerala	-	48233	111038	77798	14001
Ladakh	-	-	172	947	-
Madhya Pradesh	3336	2975	3124	3408	1850
Maharashtra	8621	2779	3588	14923	391
Manipur	4164	9687	26676	9119	2853
Meghalaya	105036	79894	47114	87695	54259
Mizoram	3197	3414	2938	2466	453
Nagaland	-	100	-	-	-
Odisha	59422	65036	68040	71306	10000
Rajasthan	717	1079	1016	1019	372
Sikkim	316	301	581	301	-
Tamil Nadu	89344	100382	77965	97073	137
Telangana	547	93	393	406	-
Tripura	200	200	200	533	-
Uttar Pradesh	242	243	242	242	-
Uttarakhand	1480	1304	1589	522	-
West Bengal	108333	100094	102300	95581	28489

Annexure XIII referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 1151 for 25.07.2022 by SHRI S. VENKATESAN and SHRI ARJUN LAL MEENA regarding “TRIBAL SUB-PLAN”

National Scheduled Tribes Finance and Development Corporation (NSTFDC)

State-wise numbers of beneficiaries assisted during the last five years

S. No.	State/UT	2017-18	2018-19	2019-20	2020-21	2021-22
1	Andhra Pradesh	598	139	276	12533	2006
2	Andaman & Nicobar Islands	0	0	7501	0	-
3	Arunachal Pradesh	10410	3773	0	435	8143
4	Assam	123	12	167	2	
5	Bihar	-	-	-	-	955
6	Chhattisgarh	553	363	3787	236	934
7	Gujarat	10812	7485	98	8230	11053
8	Haryana	0	1	0	0	-
9	Himachal Pradesh	61	65	75	2	2
10	Jammu & Kashmir	195	327	135	175	410
11	Jharkhand	7	5	3767	10752	15523
12	Karnataka	0	34	1911	3014	962
13	Kerala	88	107	89	192	436
14	Madhya Pradesh	2209	2265	13282	5685	2546
15	Maharashtra	0	11	687	822	7408
16	Manipur	0	0	0	65	-
17	Meghalaya	2726	2329	1412	35016	1883
18	Mizoram	2347	1464	4670	1399	16278
19	Nagaland	631	10504	51918	48240	48257
20	Odisha	1566	353	11230	22231	30026
21	Rajasthan	2563	1364	3993	2664	588
22	Sikkim	86	1	100	21	16
23	Tamil Nadu	0	65	2775	1609	1609
24	Telangana	0	30417	8661	13065	9355
25	Tripura	3116	429	24	1056	2196
26	Uttar Pradesh	847	3	0	4	-
27	Uttarakhand	104	170	23	2	-
28	West Bengal	3327	9078	4250	2089	4515
